

For admission.
~~Pat~~ Bench
28/6

18.5.99

Rejoinder not filed in spite of several adjournments. In view of this further time cannot be allowed. The matter is posted to 29.6.99 for final disposal at the admission stage.

18.5.99
H.C. Chakravarty

Member (S)

Order No. 15, Dated 29.06.99.

Heard M. A. Kaugo, learned Counsel for the applicant and Mr. B. Pal, learned Senior Counsel appearing for the Departmental Respondents. Pleadings in this case are complete. In this O.A., Petitioner has prayed for a direction to Respondents to appoint the applicant as casual labourer, considering his eligibility and qualification. Respondents, in their counter has mentioned in Para-3.1 at Page-3 of counter that the applicant has in the meantime been absorbed on 19-5-98 under P.W.I, Raubha and accordingly his grievance has been mitigated and the application has become infructuous. In consideration of the above submission of the Respondents and in consideration of the fact that the applicant has already been provided with service under P.W.I, Raubha, the O.A. is

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

is disposed of, for having instructions.
No costs.

Vice-Chairman.
J. J. M. 29.6.99

Member (Jud.)

Free copy
of the order
dt. 29.6.99
may be
given to the
counsel for
both sides.

Ref
30.6

Recd
30.6
S.O